

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3517/2006-3523/2006

Date 12/06/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
STANDARD CHROME LTD
VILLAGE-BARMUDA, KOTRA ROAD, RAIGARH(CG)
STANDARD CHROME LTD

C.C.E.RAIPUR

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. 323-329/08

Excise dated 03-6-08

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E.RAIPUR

DHAMTARI ROAD, TIKRAPARA, RAIPUR.

2. Adv. / Consult

MR.P.C.JAIN

332, ARAVALI APARTMENTS, ALAKNANDA, NEW DELHI-19

3. S.D.R.

~~4. I.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, LP.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

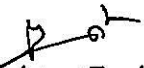
12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

P.T.O - 2


Assistant Registrar
(Excise Appeal Branch)

- 1 C.S.JALAN,DIRECTOR
M/S STANDARD CHROME LTD, 21-A, SHAKESPEARE SARANI, KOLKATA-17(WEST BENGAL)
- 2 J.C.BOSE,DIRECTOR
M/S STANDARD CHROME LTD, 21-A, SHAKESPEARE SARANI, KOLKATA-17(WEST BEBGAL)
- 3 G.L.PAREEK,DIRECTOR
M/S STANDARD CHROME LTD, 21-A, SHAKESPEARE SARANI, KOLKATA-17(WEST BENBGAL)
- 4 S.GUPTA,DIRECTOR
M/S STANDARD CHROME LTD, 21-A, SHAKESPEARE SARANI, KOLKATA-17(WEST BENGAL)
- 5 A.K.BATHWAL,FINANCE CONTROLEER
M/S STANDARD CHROME LTD, 21-A, SHAKESPEARE SARANI, KOLKATA-17(WEST BENBGAL)
- 6 D.SARKAR,AUTHORISED SIGNATORY
M/S STANDARD CHROME LTD, VILLAGE- BARMUDA, KOTRA ROAD, RAIGARH(CG)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal Nos. 3517-3523 of 2006

(Arising out of Order-in-Original No. Commr/RPR/76/2006 dated 02.08.2006 passed by the Commissioner of Central Excise, Raipur).

DATE OF HEARING : 03.06.2008

DATE OF DECISION : 03.06.2008

FOR APPROVAL AND SIGNATURE :

HON'BLE MR. JUSTICE S.N. JHA, PRESIDENT

HON'BLE MR. M. VEERAIYAN, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982 ?.	
2.	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not ?	
3.	Whether their Lordships wish to see the fair copy of the Order ?	
4.	Whether Order is to be circulated to the Departmental Authorities?	

M/s Standard Chrome Ltd.

Appellant
(Rep. by NONE)

VERSUS

CCE, Raipur

Respondent
(Rep by Sh. C.S. Rajpur, DR)

CORAM : HON'BLE MR. JUSTICE S.N. JHA, PRESIDENT
HON'BLE MR. M. VEERAIYAN, MEMBER (T)

FINAL ORDER NO. 323-329/08

PER JUSTICE S.N. JHA :

These appeals which were stands dismissed for non-compliance of order under Section 35-F of the Central Excise Act were restored vide order dated 21.01.2008 in Excise Misc. Application Nos. 1092-1098 of 2007 subject to the appellant's depositing the balance amount of Rs. 39,77,060/- within four months. There is no compliance report on record. In fact, none is present on behalf of the appellant, even though the case was once passed over.

2. In the circumstances, appeals stand dismissed for non-compliance of order dated 21.01.2008 (supra). However, if it transpires that the order already stands complied with, the appeals shall be restored.

(Dictated and pronounced in the open Court on the 3rd day of June, 2008)

**(JUSTICE S.N. JHA)
PRESIDENT**

**(M. VEERAIYAN)
MEMBER (TECHNICAL)**